

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 954
TO BE ANSWERED ON 03rd DECEMBER, 2021**

FAKE MEDICINES IN GOVERNMENT HOSPITALS

954: SHRI GNANATHIRAVIAM S.:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has received complaints regarding distribution of fake medicines in the Government hospitals;
- (b) if so, the details thereof; and
- (c) the action taken in this regard?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (c): All the drugs whether for Government supply or otherwise are required to be manufactured and sold in the country in accordance with the provisions of Drugs & Cosmetics Act, 1940 and Rules, 1945. No report regarding distribution of fake medicines has been received from Central Government Hospitals.

In the Hospitals coming under the purview of Central Government, the Stores Department receives drugs from suppliers against furnishing of prescribed Quality Certificate. If the medicine supplied is not accompanied by the said certificate, samples are sent to Government approved labs for analysis. Drugs are issued for use only after Standard Quality report is received from the labs.

The Government has taken a series of measures including strengthening of legal provisions, workshops and training programmes for manufacturers and regulatory officials and measures such as risk based inspections.
